

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 259/TT/2018

Subject : Petition for determination of transmission tariff for four no. of assets associated with “Eastern Region Strengthening Scheme-XV (ERSS-XV)” in Eastern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 19.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. (BSPHCL) and 6 others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Anshul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of four assets associated with “Eastern Region Strengthening Scheme-XV (ERSS-XV)” in Eastern Region. The instant assets were scheduled to be put into commercial operation on 1.4.2018 and they were put into commercial operation on 3.9.2018, 7.8.2018, 8.3.2018 and 30.3.2018 respectively. There is time over-run of 5 months and 2 days in respect of Asset-1 and 4 months and 6 days with respect to Asset-2. He submitted that there is no cost over-run in case of the other two assets. He further submitted that the information sought by the Commission has been filed by the petitioner and requested that the tariff as claimed in the petition may be allowed.



2. The Commission directed the petitioner to submit the following information, on affidavit by 8.3.2019 with an advance copy to the respondents:-

- (i) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9 C) of SBI (2016-17) and HDFC loans deployed for the Asset-I and Asset-II. In the case of any default in interest payment on loan, details be furnished.
- (ii) Form-4A by clearly reconciling the liability amount claimed in Form-7 in case of Asset-III and Asset-IV.
- (iii) Statement of discharge of the initial spares, if any, during the period for all the assets;
- (iv) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the assets (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

3. The Commission directed the petitioner to file the above information within the specified timeline and observed that no extension of time shall be granted.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

